CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 62/592/2021



This the 07th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

1.	Shabir Ahmad Bhat, Age 41 years, S/o Late Sh. Abdul Majid Bhat, R/o Village
	Yorekoshpora, Anantnag, Tehsil and District Anantnag.
	Applicant

(Advocate: - Mr. Faheem Shokat Butt)

Versus

- 1. Union Territory of Jammu and Kashmir through Commissioner Secretary to Government, PWD (R&B) Department, Civil Secretariat, Jammu-180001.
- 2. Commissioner Secretary to Government, General Administration Department, Civil Secretariat, Jammu-180001.
- 3. Chief Engineer, PWD (R&B), Kashmir, Lal Mandi, Wazir Bagh, Srinagar-190008.
- 4 Under Secretary to Government, PWD (R&B) Department, Civil Secretariat, Jammu-180001.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Tarun Shridhar, Member-A)

The applicant Shabir Ahmad Bhat is aggrieved of impugned communication bearing no. PW (R&BCA/08/2020 dated 08.10.2020 addressed by Under Secretary to Government PW (R&B) Department to the Chief Engineer PW (R&B) Department, Kashmir whereby it is intimated that the matter of applicant for compassionate appointment was taken up with General Administration Department who, vide U.O. No. GDC/152/CM/2020-SRO dated 30.09.2020 returned the case with observation that the case of applicant is not covered under SRO 43/Relaxation policy in vogue. The applicant is also aggrieved of U.O. No. GDC-152/CM/2020-SRO dated 30.09.2020 of General

O.A. No. 62/592/2021

:: 2 ::

Administration Department whereby the case of applicant was not found covered under

SRO 43/Relaxation Policy in vogue without assigning any reasons.

2. Learned counsel for the applicant further submits that the applicant would be

satisfied, if the respondents are directed to state the reasons for rejecting the claim of the

applicant for compassionate appointment by passing a reasoned and speaking order

within a stipulated time frame.

Administration

3. We have heard Mr. Faheem Shokat Butt, learned counsel for the applicant and

Mr. Amit Gupta, learned A.A.G. and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, we

dispose of the O.A. with direction to the respondents to pass a reasoned and speaking

order mentioning the reasons for rejecting the claim of the applicant for grant of

compassionate appointment within a period of one month from the date of receipt of

certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to cost.

(TARUN SHRIDHAR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun